

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:690

ANSWERED ON:11.11.2010

LEGISLATION FOR COMPLAINT AGAINST JUDGES

Aaron Rashid Shri J.M.;Bhadana Shri Avtar Singh;Mahant Dr. Charan Das

**Will the Minister of LAW AND JUSTICE be pleased to state:**

(a) whether Government is considering a proposal to introduce legislation to enquire into the complaints against Supreme Court and High Court judges;

(b) if so, salient feature of the proposed legislation;

(c) whether Government is also considering to incorporate in the proposed / legislation that lays down judicial standards and requires the judges to declare their assets and liabilities; and

(d) if so, the details in this regard?

**Answer**

MINISTER OF LAW AND JUSTICE (Dr. M. VEERAPPA MOILY)

(a) to (d): The Government has decided to introduce a Bill titled 'The Judicial Standards and Accountability Bill, 2010' which incorporates a mechanism for enquiring into individual complaints against judges of the Supreme Court and High Courts, enables declaration of assets and liabilities of judges, lays down judicial standards to be followed by the Judges, in the current Session of Parliament.